

DIVISION BENCH  
COURT - II

**P-108**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/98(KB)2023  
IA(I.B.C)/295(KB)2024,  
IA(I.B.C)/497(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23<sup>RD</sup> APRIL 2024**

IN THE MATTER OF	INDIAN BANK VS SANTOSH KUMAR SARAWGI
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Mr. Sidhartha Sharma, Adv. ] For the Financial Creditor  
Mr. Md. Danish Taslin, Adv. ]  
Mr. Aman Katauka, Adv. ]

Mr. Arijit Bardhan, Adv. ] For the Respondent/Guarantor  
Mr. Sarosij Dasgupta, Adv. ]  
Mr. Soumyajit Mishra, Adv. ]

Mr. Rahul Parasrampuria, Adv. ] For the RP  
Ms. Saloni Agarwal, Adv. ]

**ORDER**

1. Ld. Counsel appearing on behalf of the parties present.
2. Since the RP is to justify assignment as in page no. 20 of the Report that the guarantee of the respondent was not invoked on 17.07.2023.
3. Ld. Counsel appearing on behalf of the Financial Creditor wants to use a supplementary affidavit to bring-on-record certain subsequent developments/events in the matter within a period of two weeks, including the fact that application under Section 7 of IBC against the Corporate Debtor has been dismissed. Let the Order be brought-on-record.
4. Therefore, list the matter for further arguments on **12.06.2024**.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**

*Ar.*